

DIVISION BENCH

ITEM NO.107

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CA NO.19/2023 IN CP No.29/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 9th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ROC, UP V/S LITTLE FLOWER LEARNING FOUNDATION & ORS.
UNDER SECTION	252(1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Krishna Dev Vyas, Adv.

: *For Petitioner/ Applicant/ ROC*

Respondents

: *Ex-parte v.o.d. 06.02.2024*

ORDER

Ld. Counsel representing the ROC is present physically.

- 1.** As per the order dated 06.02.2024, we have set the respondents as ex-parte in view of the repeated efforts having been made by the Petitioner to serve the respondents.
- 2.** The present petition has been filed for restoration of the name of the company, which was struck off under the Fast Track Exit Scheme.
- 3.** According to the Ld. Counsel representing the Petitioner, the facts given by the company were not correct, therefore resulting into permitting the company to Fast Track Exit as not based upon the correct facts of the Company under question being Section 25 Company under the Companies Act, 1956, which was not permitted under the circular of Fast Track Exit. Therefore, the said company was struck off in violation of the circular placed at page no.53.
- 4.** Along with the present petition, a condonation of delay application has also been filed *vide* CA No.19/2023.
- 5.** Arguments heard. Order reserved.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

9th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*